

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI**

OA/TA/RA/CCP No. 674/90 19

A.K. Gupta

Anis Suhrawardy

APPLICANT(S)

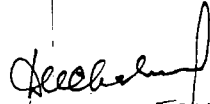
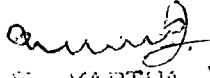
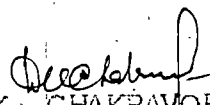
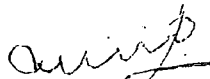
COUNSEL

**VERSUS**

U.O.I.

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p>17-4-1990</p> <p>Sh. Anis Suhrawardy, counsel for the applicant.</p> <p>Heard the learned counsel for the applicant. Admit. Respondents to file counter affidavit within 4 weeks and the applicant his rejoinder within 2 weeks thereafter. List before D.R. on 1st June, 1990.</p> <p>As regards interim relief, issue notice to the respondents through a special messenger returnable on 30th April, 1990.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">               ( D.K. CHAKRAVORTY )              MEMBER (A)           </div> <div style="text-align: center;">               ( P.K. KARTHA )              VICE CHAIRMAN           </div> </div> <p>After the above order was dictated the learned counsel for the applicant again appeared and stated that as we are not inclined to give ex-parte interim order as prayed for in the application, he may be allowed to withdraw the same with liberty to file a fresh application. Accordingly, the application is dismissed as withdrawn, with liberty to the applicant to file a fresh application in accordance with law, if so advised.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">               ( D.K. CHAKRAVORTY )              MEMBER (A)           </div> <div style="text-align: center;">               ( P.K. KARTHA )              VICE CHAIRMAN           </div> </div>